

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

IA 3425/2023 in C.P. (IB)/3951(MB)2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 21.08.2023

**NAME OF THE PARTIES: INVENT ASSETS SECURITISATION AND
RECONSTRUCTION PRIVATE LIMITED
V/S STARLITE JEWELS PRIVATE
LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3425/2023

Mr. Nithish Bangera, Ld. Counsel for the Applicant is present. The present Interlocutory Application has been filed by one Mr. Indrajit Mukherjee, Insolvency Professional of the Corporate Debtor under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 and the limited prayer in the present Interlocutory Application is for placing on record Progress Report prepared on

30.06.2023. The said Progress Report filed by the Applicant, is taken on record.
No order is called for. The Interlocutory Application bearing IA No. 3425 of
2023, is allowed and disposed of.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**